

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:58

ANSWERED ON:19.11.2009

ROADMAP TO REDUCE COURT CASES

Bheiravdanji Shri Gadhvi Mukeshkumar;Deora Shri Milind Murl;Owaisi Shri Asaduddin;Rao Shri Nama Nageswara;Shekhar Shri Neeraj

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether a conference of Chief Justices of High Courts was held in New Delhi on 14th and 15th August, 2009;
- (b) if so, the main resolutions adopted in the Conference;
- (c) whether there was a stress on the need to prepare a roadmap to reduce the number of pending court cases; and
- (d) if so, the other steps suggested in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a): Yes, Sir.

(b): A copy of the Resolutions adopted in the Chief Justices' Conference held on 14th and 15th August 2009 is enclosed.

(c)&(d): It was inter-alia resolved that the High Courts will make scientific and rational analysis as regards accumulation of arrears and devise a roadmap for itself and jurisdictional courts to arrest arrears of cases taking into account average institution, pendency and disposal of cases and to ensure speedy trial within a reasonable period of time.